

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)  
"SMC" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER**

**ITA NO. 5114/MUM/2019 (A.Y: 2011-12)**

Bhagaram M. Solanki (Prop. Jigna Steel) Ganesh CHS Bldg, B/2F 1002, 10 <sup>th</sup> Floor, NAV Maharashtra Nagar M P Mills Compound Tardeo, Mumbai - 400034.  <b>PAN: AYJPS6359P</b>	v.	Income Tax Officer Ward-19(1)(2) Matru Mandir, Tardev Road Mumbai – 400 007
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Assessee by</b>	:	<b>None</b>
<b>Department by</b>	:	<b>Shri Sreenivasa Raghvan</b>
<b>Date of Hearing</b>	:	<b>12.02.2021</b>
<b>Date of Pronouncement</b>	:	<b>12.02.2021</b>

**ORDER**

**PER C.N. PRASAD (JM)**

**1.** This appeal is filed by the assessee against order of the Learned Commissioner of Income Tax (Appeals)–30, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 21.08.2018 for the A.Y. 2011-12.

2. Assessee filed a letter dated 18<sup>th</sup> January, 2021 and submitted as under: -

*"Sub: PAN No. AYJPS6359P AY 2011-2012  
Withdrawal of the Appeal filed on 05.08.2019  
ITA.No. 5114/M/2019*

*With reference to the above I have to state that I had filed an application in Form no. 1 and 2 for settlement of Income Tax dues for AY 2011-2012 under Vivad se Vishwas Scheme, 2020 and that the same has been accepted in Form 3 by the Income Tax Authorities. The copy of the same is enclosed herewith.*

*I therefore Request your Honor to kindly allow me to withdraw the appeal filed in your office for AY 2011-12.*

*Copy of Form no. 3 is attached herewith."*

3. On a perusal of the above letter of the assessee and the enclosed copies of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. Assessee requested for withdrawal of the appeal. Accepting the request of the assessee for withdrawal of appeal, this appeal is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the virtual court on 12.02.2021

Sd/-  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**  
Mumbai / Dated 12/02/2021  
Giridhar, Sr.PS

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)  
**ITAT, Mum**